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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. No. 351/OP 335 / 2020

Smti. Darsana Devi S.G.
Wife of Shri S. Gopalakrishnan
Resident of Qtr No. JG-101
Goalghar, Port Blair Tehsil,
South Andaman -744101.

..... Applicant

-VERSUS-

1. The Union of India,
Through the Secretary
Ministry of Home Affairs
Govt. of India, Central Secretariat
North Block, New Delhi-110 001
2. The Hon'ble Lt. Governor
Andaman & Nicobar Island
Raj Niwas, Port Blair -744101
3. The Chief Secretary
Andaman & Nicobar Administration
Secretariat, Port Blair -744101.
4. The Secretary (Personnel)
Andaman & Nicobar Administration
Secretariat, Port Blair -744101.

5. The Secretary (Recruitment and
Examination)

Andaman & Nicobar Administration
Secretariat, Port Blair-744101

6. The Deputy Commissioner
South Andaman District
Port Blair-744101

.....Respondents

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

O.A/351/335/2020

Date of Order: 12.08.2020

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Darsana Devi S G.....Applicant

Vrs.

A & N AdministrationRespondents

For The Applicant(s): Mr. P. C. Das, Counsel
Ms. T. Maity

For The Respondent(s): Mr. R. Halder, Counsel

ORDER (O R A L)

Per: Ms. Bidisha Banerjee, Member (J):

Ld. Counsels were heard and records were perused.

2. This O.A. has been filed by the applicants to seek the following reliefs:

"A) I. An order be passed directing the respondent authorities, particularly the respondent No. 3 to 5 to issue offer of appointment to the applicant to the post of Revenue Field Assistant under the unreserved category under the respondent No.6 whose name appears at Sl.No. 5(Sl. No.1 for the post of Revenue Field Assistant under the respondent No.6) of the common waiting list prepared by the Andaman & Nicobar Administration.

II. An order be passed directing the respondent authorities, particularly the respondent No. 3 to 5 to act strictly in accordance with law by filing up the vacant posts of Revenue Field Assistant under the unreserved category under the respondent No.6 in terms of the vacancy notice.

B) An order be passed directing the respondent authorities to transmit the original records of the case before this Hon'ble Court, so that after perusing the same concessionable justice may be rendered to the applicant.



C) Any other relief or relief's, order or orders, direction or directions as Your Honor deem fit and proper;"

3. At hearing, it appears that the applicant figures at Sl. No. 5 of the waiting list as shown in Page 23 of the O.A and some of the selected candidates have not joined the said post. Ld. counsel for the applicant seeks direction to the authorities for appropriate consideration.

4. Since the applicant has not preferred any representation for her consideration, we permit the applicant to prefer comprehensive representation seeking consideration to Respondent No. 4, within a period of 4 weeks from the date of receipt of this order, which if preferred, shall be considered and disposed of by the Respondent no. 3 or any other competent authority with appropriate order granting posting to the applicant, if found eligible. If nothing stands in the way, let appropriate order be issued within 2 months from the date of receipt of such representation.

5. It is made clear that we have not entered into the merit of this matter and therefore, all points are kept open for consideration.

6. OA is accordingly disposed of. No costs.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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